

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. NATURAL POWER ASIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. NATURAL POWER ASIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/11/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31401TG2013PTC090888
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.287/A, MLA Colony, Road no.12, Banjara hills, Hyderabad – 500034, Telangana
6.	Insolvency commencement date in respect of corporate debtor	19-03-2021 (Date of order of Hon'ble NCLT for commencement of the CIRP) 22-03-2021 (Date of receipt of copy of order by the IRP)
7.	Estimated date of closure of Insolvency Resolution Process	14-09-2021 (from 19-03-2021)
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Kurapati Singarayya Chowdary IBBI/IPA-003/IP-N00149/2017-2018/11728
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Flat No. 101, Sheshadri Towers G-16A, Madhura Nagar, Yousuf Guda, Hyderabad - 500038 Telangana E-Mail: kurapatichowdary55@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Hyderabad-500 033, Telangana. E-Mail: ip.naturalpower@gmail.com
11.	Last date for submission of claims	04-04-2021 (14 days from the date of receipt of order copy by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal Hyderabad Bench-II has ordered the commencement of Corporate Insolvency Resolution Process of **M/s. NATURAL POWER ASIA PRIVATE LIMITED** on 19-03-2021. (Order received by IRP on 22-03-2021)



The creditors of **M/s. NATURAL POWER ASIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **04-04-2021** to the Interim Resolution Professional at the address mentioned against **entry No: 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Kurapati Singarayya Chowdary
Interim Resolution Professional
IBBI/IPA-003/IP-N00149/2017-2018/11728
Date: 23-03-2021,
Place: Hyderabad.



